

(d) if so, the factual position thereof, indicating the number of people speaking vernacular languages, language-wise during the last three years; and

(e) the steps being taken to arrest the declining trend of vernacular speakers?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Since neither any Linguistic Survey nor any Census had been conducted during the last three years, the details sought are not known.

(e) Does not arise.

Infiltration in Arunachal Pradesh

5925. SHRI RAJKUMAR WANGCHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Chakma and Hajong residents of Chittagong in Bangladesh, who are ousted and uprooted by the influx of Bengli Muslims, will re-enact a similar situation in Arunachal Pradesh by out-numbering indigenous people of settled areas;

(b) if so, whether the present crisis are an outcome of Indira-Mujib agreement 1972, which cannot relinquish the right of State Government to restrict the entry of non-locals through the instrument of ILP (Inner-line permit);

(c) if so, the details of proposals to resettle these 'Foreign' refugees elsewhere;

(d) if not, the reasons therefor;

(e) whether the Union Government are taking initiative to identify those migrated after March 25, 1972;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) There is no apprehension that the Chakma and Hajong refugees in Arunachal Pradesh will out number of indigenous people of Arunachal Pradesh.

(b) and (c) Does not arise in view of (a) above.

(d) There is no proposal under consideration of Government of India at present for resettling these refugees elsewhere.

(e) and (f) The Joint Statement of talks between the Prime Ministers of India and Bangladesh issued on February 8, 1972 provides for return of all the refugees who came to India since March 25, 1971. The Statement further provides that refugees who

came to India before March 25, 1971 would not be sent back to Bangladesh. Accordingly, instructions have been issued to all States and Union Territories for return of persons who had come to India from territories now comprising Bangladesh after March 25, 1971.

(g) Does not arise.

Availing the Opportunity of Reservation

5926. SHRI BHARTRAHARI MAHTAB : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Christians borned during the last 30 years have shown an affidavit that they belong to Scheduled Castes in order to avail of the opportunity of reservation;

(b) if so, the details thereof;

(c) whether the Government have any proposal to give them services in the Centre;

(d) if so, whether any fraud has been noticed in this regard; and

(e) if so, the steps taken by the Government to punish the guilty persons?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Government are not aware of this.

(c) Christians of Scheduled Castes origin can avail of benefits of reservation as OBC.

(d) No, Sir.

(e) Does not arise.

Vacant Posts in Unani Research Centre, Orissa

5927. SHRI ARJUN SETHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of class III and IV posts that are lying vacant in Unani Research Centre at Bhadrak, Orissa at present;

(b) the total number out of such vacant posts reserved for Scheduled Castes and Scheduled Tribes;

(c) the reasons for not filling up these vacancies in time; and

(d) the steps taken by the Government to fill up these vacancies?